

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
JABALPUR**

**Original Application No. 303 of 2005**

**Jabalpur, this the 31<sup>st</sup> day of March, 2005**

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Ms. Sadhna Srivastava, Judicial Member

Amardeep Rajak, Son of late Shri Sunderlal  
Rajak, aged about 22 years, R/o. Azad Chowk,  
Katni (MP). .... **Applicant**

(By Advocate – Shri S.K. Garg on behalf of Shri R.L. Gupta)

**V e r s u s**

1. Union of India, through Secretary  
Ministry of Postal and Telegraph, New Delhi.
2. Principal Chief Post Master General,  
M.P. Circle, Bhopal.
3. Principal Chief Post Master General,  
Chhattisgarh Circle, Raipur. .... **Respondents**

**O R D E R (Oral)**

**By M.P. Singh, Vice Chairman –**

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has claimed the following main relief :

“(i) to direct the respondents to give compassionate appointment to the petitioner on any post according to his eligibility within a fixed period.”

3. The brief facts of the case are that the father of the applicant was working as Postmaster under the respondents and he died in harness on 17<sup>th</sup> December, 1996. After the death of the Government servant the mother of the applicant approached the respondents for giving compassionate appointment to any of her son. Till now the respondents

have not yet taken any decision in the matter to appoint any one son of the deceased Government servant. In this connection the wife of the deceased Government servant as well as the applicant has submitted their representations to the respondents marked as Annexure A-2 and Annexure A-4 respectively.

4. In the facts and circumstances of the case we deem it appropriate to direct the respondents to consider and decide the representations of the applicant as well as his mother referred to above, by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of a copy of this order. We do so accordingly. The learned counsel for the applicant is directed to send a copy of this order as well as the copy of the petition to the respondents immediately.

5. Accordingly, the Original Application stands disposed of at the admission stage itself.

Sadhna Srivastava  
(Ms. Sadhna Srivastava)  
Judicial Member

  
**(M.P. Singh)**  
**Vice Chairman**

“SA”

पूर्णकाल से ओ/व्ही इनिटियलिंग वार्ड विभाग जंडानपुर, बि.  
(1) स्कॉलर, २ वर्ष, ५०० रुपये, जंडानपुर  
(2) आर्टिस्ट, २ वर्ष, ५०० रुपये, जंडानपुर  
(3) प्राचीनी १/ नियमी १/३ वर्ष, ५०० रुपये, जंडानपुर  
(4) जंडानपुर, देवाली, राजपुर २, ५०० रुपये, जंडानपुर  
कुलका एवं अन्यथक कार्यालय २, ५०० रुपये, जंडानपुर

R. L. Huota  
Advocate  
Jefferson

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BB